

- (3) Identification of beneficiaries must involve the people's representatives much more closely. According to our guidelines final selection of beneficiaries should be in Gram Sabha or open general meeting of the residents of the village;
- (4) Efforts to improve the linkage, through identifying bodies at district level for this purpose or the establishment of District Supply and marketing Societies;
- (5) The administrative set up block, district and State levels is being strengthened, wherever necessary. A High Level Committee has also been appointed to review the existing administrative arrangements for implementation of rural development programmes.
- (6) Beneficiaries advisory committees are being appointed in each block.

Cultivation of paddy affected by yellowing syndrome

747. SHRI C. HARIDAS- Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government are aware that the paddy cultivation is being affected by the yellowing syndrome especially on the high yielding paddy;
- (b) if so, the cause for this yellowing syndrome;
- (c) what are the areas affected by this syndrome;
- (d) what steps Government have taken to prevent such shortcomings at the time of introduction of these new varieties in the country; and
- (e) what is the approximate loss of paddy during the last three years due to this syndrome and the steps taken to tackle this disease on the paddy crops?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) to (c) No recent reports have been received from any State or Union Territory regarding damage caused by the Yellowing Syndrome. However, some sporadic incidence of yellowing symptoms in paddy crop had come to the notice of Government from certain pockets of Tamil Nadu, last year.

The possible causes, either acting singly or in combination, for yellowing syndrome are: (i) Prevalence of unusual weather conditions affecting the uptake of nutrients by the crop; (ii) Unfavourable soil condition* affecting the uptake of nutrients; (iii) sporadic occurrence of Tungro and yellow dwarf caused by virus and mycoplasma like organism respectively transmitted by green leaf hoppers.

(d) and (e) As per the recommendations of the Tamil Nadu Agricultural University, the following steps have been taken to tackle this disease on paddy crop:—

1. *Management of Rice Tungro Virus (RTV)*

- (i) Use of tolerant/resistant rice varieties like IR50, IR36 and PY3. (ii) Monitoring the population of the Green leaf hopper by setting up of light traps.
- (iii) Control of green leaf hopper—the vector of Rice Tungro Virus (RTV).
- (iv) Avoidance of insecticides which are reported to cause resurgence of Brown Plant, Hopper,
- (v) Removal and immediate destruction of plants showing yellowing syndrome.

2. *Soil Management*

- (i) Basal dressing with required amount of N and P fertilizers in affected areas.

- (ii) Foliar application of Zinc sulphate in areas where soils have the zinc deficiency.
- (iii) Top-dressing with Ammonium Chloride or incubated urea (equal quantities of moist soil with urea kept overnight before use) in areas where suspected sulphide injury is likely to occur and basal application of Calcium Oxide at the rate of 200 Kg. per acre in areas where iron toxicity is noticed.

The precise estimates on the loss of paddy due to yellowing syndrome during the last 3 years are not available.

Safety measures in high rise buildings

748. SHRI VI. GOPALSAMY: SHRI L. GANESAN;

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether any inspection of safety measures has been conducted in the high rise buildings in New Delhi/Delhi by any high level Committee;
- (b) if so, what are the findings of the Committee; what is the number of violation of safety measures that have come to the notice of the Committee;
- (c) what action has been taken against owners of the concerned buildings where violation of safety measures has been noticed; and
- (d) whether any such violation of safety measures have come to the notice of the committee in the case of the New Delhi House, Barakhamba Road?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):

(a) Yes, Sir.

(b) The Fire Advisory Committee constituted on 7-6-1983 by the Lt. Governor of Delhi recommended enforcement of unified building bye-

laws for Delhi which contain fire safety measures as prescribed in the National Building Code. The unified building bye-laws were promulgated w.e.f. 23-6-1983. Wherever, there have been any violations/deviations in the laws in force, the Committee has drawn attention to these and made specific recommendations for their removal.

(c) Owners have been directed by the DDA to comply with the recommendations of the Fire Advisory Committee by the concerned authorities.

(d) Yes, Sir. The committee had inspected the New Delhi House, Barakhamba Road and a report with regard to observations and recommendations of fire protection measures was forwarded to the promoters of the building for implementation by the Chief Fire Officer.

Amount payable to M.D.M.C. by Akbar, Meridien and Bharat Hotels

749. SHRI V. GOPALSAMY-
DR. SHYAM SUNDAR MOHAPATRA:

Will the Minister of URBAN DEVELOPMENT be pleased to state-

- (a) what is the amount of money payable as lease or licence fee by Akbar (ITDC), Meridien, Bharat Hotels to the New Delhi Municipal Committee;
- (b) what are the terms and conditions of lease/licence in each case; and
- (c) what steps are being taken to collect the outstanding dues?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):

(a) The NDMC have reported that the amount payable to them by the Akbar hotel upto 31-12-1985 on the basis of the Budget Estimates furnished by the hotel amounts to Rs. 46,59,378.79. This amount is subject to final assessment by the Committee after inspection and reconci-